

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 156 of 2012 in
D.F.R. No. 691 of 2012**

Dated : 27th April, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Gateway Terminals India Pvt. Ltd. Applicant/Appellant
Versus**

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. P.S. Narasimha, Sr. Adv.
Mr. Sakya Singha Chaudary,
Mr. Avijeet Kumar Lala
Ms. Mandakini Ghosh

ORDER

**I.A. No. 156 of 2012
(condone delay Appl.)**

The learned Senior Counsel, appearing for the Applicant/Appellant, though argued vehemently at the beginning regarding the merits of the Appeal, ultimately, has sought permission to withdraw the matter in order to approach the competent forum for getting the appropriate relief at the appropriate stage.

In view of the request of the learned Senior counsel, permission is granted to withdraw this matter. Accordingly, the Application is dismissed as withdrawn. Consequently, the Appeal is also rejected.

**(Rakesh Nath)
Technical Member**

Ts/sm

**(Justice M. Karpaga Vinayagam)
Chairperson**